

REPEAL OF PART OF BENGAL REGULATION 3 OF 1793 ACT 1843

ACT No. XXII. OF 1843

(Rep., Act 8 of 1868)

[18th November, 1843.]

Passed by the Right Hon'ble the Governor General of India in Council, on the 18th November, 1843.

An Act for amending the Law relating to the Jurisdiction of the Dewanny Adawlut of the Zillah of the Twenty-four Pergunnahs.

Whereas by Section XVII. Of Regulation III. of 1793 of the Bengal Code, it was amongst other things provided that the Dewanny Adawlut of the Zillah of the Twenty four Pergunnahs should not receive or entertain any suit whatever against a person who might be an inhabitant of Calcutta at the time the suit might be instituted, or might become a resident within the limits of the Town after the suit might be commenced:

And whereas inconvenience has arisen in consequence of persons escaping from the jurisdiction of the Dewanny Adawlut of the said Zillah of the Twenty-four Pergunnahs after suits have been commenced therein, and it is expedient to prevent such inconvenience:

It is therefore hereby enacted, that so much of the said Regulation as is hereinbefore recited be repealed.
